

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 113 OF 2019
& IA NOs. 485 & 484 OF 2019**

Dated: 29th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**GRIDCO Limited Appellant(s)
Vs.
NTPC Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. R. K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan

IA No. 484 of 2019

(Application for exemption from filing certified copy of impugned order)

For the reasons set out in the application, the IA is allowed.

APPEAL NO. 113 OF 2019 & IA NO. 485 OF 2019

Admit. Issue notice to the respondents, returnable on 05.04.2019.

Since the main appeal and the stay application require consideration on facts and law, with the consent of both the senior counsels; we list the matter for final arguments.

List the matter for final hearing on **05.04.2019**. Meanwhile, objections/reply, and rejoinder if any, may be filed after serving copy on the other side.

**(S. D. Dubey)
Technical Member**

tpd/kt

**(Justice Manjula Chellur)
Chairperson**